

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 32283 OF 2015

SPICE MOBILITY LTD.

...PETITIONER

VERSUS

COMMISSIONER OF INCOME TAX

...RESPONDENT

OFFICE REPORT

The matter above-mentined was listed before Hon'ble Court on 16th November, 2015, when the Hon'ble Court was pleased to pass the following order:-

“Delay condoned.
Issue notice.”

Accordingly show cause notice was issued to sole respondent. Mrs. Anil Katiyar, Advocate has filed Vakalanama & Memo of Appearance on behalf of sole respondent. The matter above-mentined was listed before Ld. Registrar's Court regarding Counter-affidavit from time to time and lastly on 5th July, 2016 when the following order was passed:-

“The sole respondent has failed to file the counter affidavit within the period stipulated under the Rules. Therefore, the matter shall be processed for listing before the Hon'ble Court under the Rules.”

It is submitted that Counsel for the Respodnent has not filed Counter-affidavit Affidavit so far.

Service of notice is complete.

The matter above-mentined is listed before the Hon'ble Court with this Office Report.

DATED THIS THE 24TH DAY MARCH, 2017.

ASSISTANT REGISTRAR

Copy to:

Ms. Kavita Jha, Advocate
Mrs. Anil Katiyar, Advocate

ASSISTANT REGISTRAR